

State vs. Deepak
FIR No. 654/19
P.S. Khajuri Khas
U/s 376/328/506/34 IPC

22.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

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Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Rajni Kant, Ld. Counsel for the applicant/accused from DLSA through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of interim bail.

It is informed by the Reader that the bail application has been directly given to the Ahlmad by the staff of Sh. Sunil Chaudhary, Ld. ASJ as the matter is pending before this court for 26.06.2020.

The bail application can not be given directly as the same should be transferred through Ld. District and Sessions Judge.

At this stage, Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh bail application.

Prayer is allowed. Application is dismissed as withdrawn. Application stands disposed off and be consigned to Record Room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/22.06.2020